

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO.50
TO BE ANSWERED ON 25.04.2016

Deemed Universities

50. SHRI KAUSHALENDRA KUMAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has set up any Monitoring Institutions for all Private and Deemed Universities in the country;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaints against those Private/Deemed Universities during the last three years; and
- (d) if so, the details thereof and the names of the Private/Deemed Universities against which action has been taken by the Government?

ANSWER

**MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

(a) and (b) The University Grants Commission (UGC) has notified regulations to monitor Private and Deemed Universities. Monitoring is done by UGC through inspections by Expert Committees to ensure that these Institutions maintain the standards of teaching, research and qualities in higher education.

Private Universities

Private Universities are regulated by UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003, under which UGC has powers to cause inspections. The deficiencies pointed out as a result of inspection are informed to the concerned universities for its rectification and submission of compliance reports.

Deemed to be Universities

Institutions Deemed to be Universities are regulated by the UGC (Institutions Deemed to be Universities) Regulations, 2010 and its amendment from time to time. A provision exists in these regulations to review the status of these Institutions. These reviews are conducted by the UGC with the help of Expert Committees. Institutions Deemed to be Universities are asked to submit compliance reports in respect of the deficiencies pointed out by the Expert Committees.

As such, the UGC is taking all the necessary steps to monitor Private Universities and Deemed to be Universities in the country.

(c) and (d) The UGC has been receiving complaints against some of the Private Universities and Deemed to be Universities. These complaints are mostly related to non-refund of fee, irregularities in admission, running illegal study centres, awarding back dated degrees, capitation fee, corruption in appointment, non-payment of UGC scales to academic staff, non-issue of mark sheets, etc. These complaints are sent to the concerned Private Universities/Deemed to be Universities for redressal.

The number of complaints received against the Private Universities/Deemed to be Universities during the last three years is as under:

S. No.	Year	Complaints received	
		Private Universities	Deemed Universities
1.	2013	108	53
2.	2014	312	268
3.	2015	332	112

In case of serious complaints, major action is also taken by UGC. Some of them are:-

1. A UGC team visited CMJ University, Meghalaya and its report was sent to the State Government. The State Government of Meghalaya decided to dissolve the University.
2. A UGC team visited Eastern Institute for Integrated Learning in Management University (EILM University) and recommended dissolution of the University. The State cabinet decided to dissolve the University.
3. Public Notices have been issued for not taking admissions in EILM University and Jodhpur National University.
